

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 823 OF 2018 IN DFR NO. 1703 OF 2018

Dated: 13th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

GRIDCO Limited

... **Appellant(s)**

Vs.

Power Grid Corporation of India Limited & Ors.

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. R.K. Mehta
Ms. Himanshi Andley

Counsel for the Respondent (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Parichita Chowdhury for R-1

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Gargi Srivastava for R-13

Mr. Saurabh Mishra for R-26

ORDER

The learned counsel, Mr. R.K. Mehta, appearing for the Appellant prays for another four weeks' time to enable him to file affidavit of service in respect of Respondent Nos. 2, 4, 10, 11, 17, 18, 20, 21, 29, 30, 31, 33, 35, 39, 41, 42, 45, 47, 49, 51, 57, 58, 59, 61, 75 to 77 & 80.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

Time is granted to learned counsel appearing for the Appellant to enable him to file affidavit of service with respect to the aforementioned Respondents. He may do the needful by 11.12.2018.

List the matter on **13.12.2018**, as requested.

(S.D. Dubey)
Technical Member

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(Justice N.K. Patil)
Judicial Member